

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 25 /2004-09

NEW DELHI: Dated: 22nd February, 2005

S.O. (E) In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-09, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items, 2004-09 .

1. The following shall be added in Chapter 1-A : General notes regarding import policy:

1 c. Clearance of waste oil/sludge derived from the normal course of a ship's operation and covered by the MARPOL Protocol will be allowed without a license only to those persons who are registered with the Ministry of Environment and Forests or the Central Pollution Control Board, as the case may be, for re-processing waste. Such waste oil/ sludge will conform to the definition in schedule 3 of the Hazardous Waste (Management and Handling) Amendment Rules, 2003.

This issues in public interest.

(K.T. CHACKO)
Director General of Foreign Trade and

Copy to all concerned.

(Issued from File No. 01/89/180/32/AM05/PCIA)